

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.2863/2016

Order Reserved on: 19.09.2016
Order pronounced on 27.09.2016

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri V. N. Gaur, Member (A)

1. Preeti Saini, Aged about 28 years
D/o Sh. Jai Prakash Saini
R/o H.No.-36, Street No.2, Conductor Colony
Burari, Delhi – 110 084
Lastly employed at GSKV, Magazine Road
School I.D. 1207112 ... Applicant

(By Advocate: Shri R.S.Kaushik)

Versus

1. GNCT of Delhi, through
Its Chief Secretary
I.P.State (sic. Estate), Govt. of NCT of Delhi
New Delhi – 2.

2. Director of Education
Directorate of Education
Old Secretariat, Civil Lines
Delhi – 54.

3. The Joint Director (Planning Branch)
Planning Branch, Directorate of Education
Govt. of NCT of Delhi
Old Patrachar Building
Timarpur, Delhi – 54. ... Respondents

(By Advocate: Shri Vijay Pandita)

ORDER**By V. Ajay Kumar, Member (J):**

Heard both sides on the prayer for Interim Relief.

2. The applicant is seeking a direction to the respondents to consider her case for engagement as Guest Teacher (TGT-Hindi) for the Session-2016-17, by way of this OA.

3. The applicant is seeking to stay the further process pursuant to the impugned circular dated 17.06.2016 issued for reengagement of Guest Teachers in the Schools of Directorate of Education for the academic year 2016-17 or alternatively, seeking to direct the respondents to keep one post of Guest Teacher vacant (TGT-Hindi/Social Science or PGT-Hindi) pending the OA.

4. The respondents de-engaged the applicant as Guest Teacher (TGT-Hindi) on account of her disqualification by Recruitment Rules.

5. The process of engagement of Guest Teacher for the academic year 2016-17 has already been commenced, and that number of eligible persons have already been engaged as such. Unless the respondents file their counter and the

disqualification of the applicant as per the recruitment rules, which is the reason shown for her disengagement, is examined, no relief, at this stage, can be granted in favour of the applicant.

6. Hence, the prayer for interim relief is rejected.

7. List the OA on 28.10.2016. The respondents may file their reply in the OA before the said date.

(V. N. Gaur)
Member (A)

(V. Ajay Kumar)
Member (J)

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